

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC. VII-120/2003/3161/A

From :- Shri Saptarshi Garg,
Jt.Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Smti Barnali Mahanta,
Member, Motor Accident Claims Tribunal,
Goalpara.

Dated Guwahati the 12th April, 2023.

Sub: **Casual Leave.**

Ref:- Your letter No.MACT/GLP/2023/347, dtd. 10.04.2023.

Madam,

With reference to the above, I am directed to inform you that you have been granted **two days casual leave on 18.04.2023 and 19.04.2023, alongwith station leave permission, with the official vehicle, at own cost, from the evening of 12.04.2023 after court hours, till the morning of 24.04.2023.** The District and Sessions Judge, Goalpara and in his absence the in-charge District and Sessions Judge, Goalpara would remain in charge of your Court and office during your absence.

Yours faithfully,

sd/-
JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-128/2007/3162-3163/A, dated 12.04.2023
Copy to:

1. The District and Sessions Judge, Goalpara.
- ✓ 2. The Project Manager, Gauhati High Court, Guwahati.


JT. REGISTRAR (VIGILANCE)